

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3188 of 2020

Ashutosh Pandey @ Ashutosh Kumar... .. Petitioner
Versus
The State of Jharkhand & Anr. Opp. Parties

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Mr. Yogesh Modi, Advocate
For the State : Mrs. Leena Mukherjee, A.P.P
For the O.P.No.2 : Mr. Kamdeo Pandey, Advocate

02/09.09.2020 Heard learned counsel for the petitioner and
learned counsel for the O.P.No.2 through V.C.

2. Learned counsel for the petitioner undertakes to
remove the defects as pointed out by the registry within a
period of four weeks from today.

3. Learned counsel for O.P.No.2 as well as learned
counsel for the State are directed to file counter affidavit
before the next date of hearing.

4. Put up this case **after two months.**

5. In the meantime no coercive steps shall be taken
against the above named petitioner in connection with
Dhanwar P.S. Case No.322 of 2019, which is pending in
the court of learned Judicial Magistrate, Giridih, if the
process under Section 82 and 83 of the Cr.P.C has not
been issued against the petitioner till date.

(Deepak Roshan, J.)

Fahim/-